CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.03.2014

CP No. 88/2013 (OA No. 475/2001)

Mr. P.N. Jatti, proxy counsel for

Mr. C.B. Sharma, counsel for petitioner.

Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that the respondents have returned an amount of Rs. 1000/- vide receipt dated 01.05.2002 (Annexure CPR/1) and Rs. 37,524/- on 03.01.2014 (Annexure CPR/2) to the applicant. Thus, he further submits that the order dated 02.04.2002 passed by this Bench of the Tribunal in OA No. 475/2001 has been fully complied with by the respondents.

We have gone through the order of the Tribunal, reply filed by the respondents as well as the documents annexed with the reply, and we are satisfied that the substantial compliance of the order dated 02.04.2002 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

ہر سا ہے۔ (M. NAGARAJAN)

JUDICIAL MEMBER

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

<u>Kumawat</u>

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